

CCP 152/02

OA 308/02

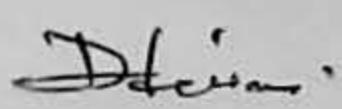
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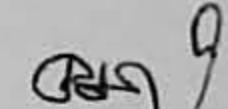
HON.MR.JUSTICE S.R.SINGH,V.C.

HON.MR.D.R.TIWARI, MEMBER(A)

Shri T.S.Pandey learned counsel appearing for the petitioner states that he is not getting instructions from his client and in the circumstances the contempt petition may be dismissed as not pressed.

Shri Anil Kumar counsel for respondents submits that the order of the Tribunal has already been complied with, [✓] In the circumstances the contempt petition is dismissed as not pressed.


MEMBER(A)


VICE CHAIRMAN

Uv/